

35

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2015-2016)**

SIXTEENTH LOK SABHA

THIRTY-FIFTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES

(NOT ACCEDED TO)

(Presented to Lok Sabha on 10 May, 2016)



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 2016/ Vaisakha, 1938 (Saka)

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LOK SABHA SECRETARIAT
NEW DELHI

May, 2016/Vaisakha, 1938 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
2015-2016

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Shri Tariq Anwar
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patel
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijayakumar

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri S.C. Chaudhary — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri S.L. Singh — *Deputy Secretary*
5. Shri Rajesh Mohan — *Committee Officer*

* The Committee has been constituted w.e.f. 01 September, 2015 *Vide* Para No. 2348 of Lok Sabha Bulletin Part-II dated 31 August, 2015

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty-Fifth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2015-2016) at their sitting held on 15 February, 2016 considered Memoranda Nos. 42 to 81 containing requests received from the various Ministries/ Departments for dropping of pending Assurances and decided to pursue 21 Assurances.

3. At their sitting held on 05 May, 2016, the Committee (2015-2016) considered and adopted their Thirty-Fifth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
9 May, 2016

19 Vaisakha, 1938 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc. Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry/Department are unable to implement the Assurances within the prescribed period of three months, that Ministry/Department are required to seek extension of time. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2015-16) considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 15 February, 2016:—

Sl.No.	SQ/USQ No.	Ministry	Subject
1.	SQ No. 81 (Supplementary by Dr. Subhash Ramrao Bhamare, M.P. dated 28.11.2014	Commerce and Industry (Department of Industrial Policy and Promotion)	Industrial Growth
2.	USQ No. 1258 dated 13.07.2009 USQ No. 1657 dated 30.11.2009	Labour and Employment	Regularisation of Casual and Contract Workers Regularisation of Casual and Contract Workers
3.	USQ No. 3930 dated 26.08.2011	Power	Power Projects
4.	USQ No. 2373 dated 25.07.2014	Defence (Department of Defence)	Shortage of Fighter Aircraft
*5.	USQ No. 2685 dated 28.07.2014	Law and Justice (Department of Justice)	Regional Languages in Court's Proceedings

*Implementation Reports laid on the Table of the House on 09.03.2016.

Sl.No.	SQ/USQ No.	Ministry	Subject
6.	USQ No.3329 dated 16.03.2011	Space Launch Agreement	Commercial Space
*7.	USQ No. 1318 dated 08.08.2011	Shipping Enhancement of Ports	Capacity
8.	USQ No. 1638 dated 21.07.2014	Civil Aviation Airports	International
9.	USQ No. 3221 dated 01.08.2014	Defence (Department of Defence)	Procurement of Helicopters
10.	USQ No. 1731 dated 22.07.2014	Youth Affairs and Sports (Department of Sports)	Sports Law
11.	USQ No. 1602 dated 21.07.2014	Civil Aviation	Regulatory Authority for Civil Aviation Sector
12.	USQ No. 939 dated 16.07.2014	Micro, Small and Medium Enterprises	Rapid Incubation Programme
13.	SQ No. 224 dated 23.07.2014	Environment, Forests & Climate Change	Impact of Hydro Power Projects on Environment
14.	Special Mention dated 19.02.2014	Home Affairs	Alleged Incident of Assault by CRPF and Delhi Police on Shri M.B. Rajesh, MP and another Member of Parliament
15.	USQ No. 254 dated 9.07.2014	Urban Development	Monorail Projects
16.	USQ No. 3768 dated 05.08.2014	Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)	PPP Model for Creation of Storage Space
17.	USQ No. 322 dated 02.08.2011	Youth Affairs and Sports (Department of Sports)	Sports Law

*Implementation Reports laid on the Table of the House on 09.03.2016.

Sl.No.	SQ/USQ No.	Ministry	Subject
	USQ No. 4273 dated 20.12.2011		Changes in Sports Management
	USQ NO. 64 dated 13.03.2012		Transparency in Sports Bodies
18.	USQ No. 1788 dated 22.07.2014	Social Justice and Empowerment	Census of Persons with Disabilities
19.	USQ No. 2348 dated 08.12.2011	Civil Aviation	Aviation Security Force
20.	USQ No. 113 dated 24.11.2014	Law and Justice (Legislative Department)	Reforms in Archaic Laws
21.	USQ No. 61 dated 05.12.2013	Corporate Affairs	National Company Law Tribunal
	USQ No. 4444 dated 08.08.2014		National Company Law Tribunal

3. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the Assurances are given in Appendices-I to XXI.

4. The Minutes of the sitting of the Committee, where under the requests for dropping of the Assurances, were considered, are given in Appendix-XXII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the Assurances. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XXII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;
9 May, 2016

19 Vaisakha, 1938 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

APPENDIX I

MEMORANDUM No. 42

Subject: Request for dropping of assurance given in reply to Supplementary to Starred Question No. 81 dated 28 November, 2014 by Dr. Subhash Ramrao Bhamare, MP regarding "Industrial Growth".

On 28 November, 2014 Shri Prataprao Jadhav and Shri Chandrakant Khaire, M.Ps. addressed a Starred Question No. 81 to the Minister of Commerce and Industry (Department of Industrial Policy & Promotion). The text of the question along with the reply of the Minister is given in the Annexure.

2. During the discussion Dr. Subhash Ramrao Bhamare, M.P., raised the following Supplementary to Starred Question No. 81 dated 28 November, 2014 to the Minister of Commerce and Industry:—

The Member *inter alia* asked as under:—

"Speaker Madam, paying my due gratitude to you, I want to know from the Minister Madam through you that Delhi-Mumbai Industrial Corridor is an ambitious project. This passes through my area Dhule District in Maharashtra. Work has been started in Aurangabad. I want to know through you that when the work will start in my area Dhule, which is a backward region?"

3. In reply, the Minister of State (Independent Charge) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) (Shrimati Nirmala Sitharaman) stated as follows:—

"I will certainly find out information on this and get in touch with the Member."

4. The above reply was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department of Industrial Policy & Promotion) within three months from the date of the reply but the assurance is yet to be implemented.

5. The Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) *vide* D.O. No. Ec. Ad/59/2014-IPRD dated 11 September, 2015 have requested to drop the assurance on the following grounds:—

"That the Hon'ble MOS(IC) Commerce and Industry, in her letter addressed to the Hon'ble MP had clearly indicated that work in Dhule District can be taken up only in the subsequent phases in DMIC after land acquisition is completed by the State Government. The information provided by her to the Hon'ble MP was complete and did not constitute any further Assurance and may kindly be dropped as Ministry had nothing more to do in respect of this assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State (I/C) Commerce and Industry has requested to drop the above assurance.

The Committee may consider.

NEW DELHI:
Dated: 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA STARRED QUESTION NO. 81
ANSWERED ON 28.11.2014

Industrial Growth

81. SHRI PRATAPRAO JADHAV:
SHRI CHANDRAKANT KHAIRE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:—

(a) whether the Industrial Growth/Index of Industrial Production (IIP) has declined in the country in the recent past and if so, the details thereof during the last three years and the current year, sector and State/UT-wise;

(b) the reasons for the decline in industrial growth;

(c) whether the Manufacturing and Capital goods sectors have also contributed towards the said decline in IIP and if so, the details thereof; and

(d) the steps/measures taken/proposed to be taken by the Government to boost industrial growth and the results thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN):
(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED to IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 81 FOR ANSWER ON FRIDAY, THE 28TH NOVEMBER, 2014 REGARDING 'INDUSTRIAL GROWTH'.

(a) The industrial performance measured in terms of Index of Industrial Production (IIP) reflects movements in production of manufacturing, mining and electricity over base of 2004-05. The annual growth of IIP has declined from 2.9% in 2011-12 to 1.1% in 2012-13 and to -0.1% in 2013-14. However, the annual growth of IIP (Provisional) has picked up in the first half of 2014-15 (April-September 2014-15) and recorded at 2.8%. The sector-wise details of growth in IIP for last three years and during April-September, 2014-15 are given in the table below. States/UT-wise information on industrial performance is not prepared by Central Statistics Office (CSO).

Sectors	Annual Growth			Cumulative Growth
	(in %)			
	2011-12	2012-13	2013-14	April-September, 2014-15
Sectoral Classification				
Mining	-2.0	-2.3	-0.6	2.1
Manufacturing	3.0	1.3	-0.8	2.0
Electricity	8.2	4.0	6.1	10.4
Use-based Classification				
Basic goods	5.5	2.5	2.1	8.0
Capital goods	-4.0	-6.0	-3.6	5.8
Intermediate goods	-0.6	1.6	3.1	2.3
Consumer goods	4.4	2.4	-2.8	-4.6
(i) Consumer Durables	2.6	2.0	-12.2	-12.6
(ii) Consumer Non-Durables	5.9	2.8	4.8	1.3
Overall IIP	2.9	1.1	-0.1	2.8

Source: CSO.

(b) The reasons for the decline in growth of industrial sector in recent years, *inter alia*, are moderation in domestic demand, build up of inflationary pressures in recent past, increase in input costs and slowdown in economies of other parts of the world, etc.

(c) In 'Sectoral' classification, Manufacturing comprises 75.53% of weight in IIP. In "Use Base" classifications, capital goods comprise 8.83% of weight in IIP. These weights signify their relative importance in IIP, and increase and decrease in their growth have bearing on the overall growth of IIP accordingly. The growth of Manufacturing sector during last three fiscal years has declined continuously eventually recording marginally negative growth in 2013-14, and the growth of Capital goods has been negative during the same years. However, the growth of Manufacturing sectors and capital goods has registered modest recovery during the first half of current fiscal year.

(d) The Government is now making efforts to boost growth of industrial production in the country. For the creation of conducive business environment, the Government is constantly simplifying and rationalizing the processes and the procedures for boosting investor sentiment, simplifying the Foreign Direct

Investment (FDI) policy and correcting the inverted duty structure. Some of the recent initiatives towards this end include pruning the list of industries that can be considered as defence industries requiring industrial license, two extensions of two year each in the initial validity of three years of the industrial license permitted up to seven years, removal of stipulation of annual capacity in the industrial license, and deregulating the annual capacity for defence items for Industrial License. The recent amendments in FDI policy include allowing FDI in Defence up to 49% and FDI in Railway infrastructure upto 100%.

Further, inter alia, the Government has launched the e-biz Mission Mode Project under the National e-Governance Plan, and is implementing the Delhi Mumbai Industrial Corridor (DMIC) project. In addition, the Government has conceptualized Amritsar-Kolkata Industrial Corridor, Chennai-Bengaluru Industrial Corridor, Bengaluru-Mumbai Economic Corridor and the Vizag-Chennai Industrial Corridor (as the first phase of an East Coast Economic Corridor), and setting up a National Industrial Corridor Development Authority for coordinating and overseeing progress of the various Industrial corridors. The Union Budget 2014-15 has also announced a number of administrative and fiscal measures to revive the industrial growth in the country.

Recently, the Government has launched a "Make in India" programme with 25 thrust sectors to provide a major thrust and impetus to manufacturing in India.

APPENDIX II

MEMORANDUM NO. 44

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1258 dated 13.07.2009 regarding "Regularisation of Casual and Contract Workers" & Unstarred Question No. 1657 dated 30.11.2009 regarding "Regularisation of Casual and Contract Workers."

On 13 July, 2009 S/Shri Yashbant N. S. Laguri, Mansukh Bhai D. Vasava & P. Kumar M.Ps addressed an Unstarred Question No. 1258 & Unstarred Question No. 1657 to the Minister of Labour and Employment. The text of the questions alongwith the replies of the Minister are as given in the Annexures-I and II.

2. The reply to the questions were treated as assurances by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of reply but the assurances are yet to be implemented.

3. The Ministry of Labour and Employment *vide* O.M. No. H-11016/3/2009-LW dated 24 March, 2015 have requested to drop the assurances on the following grounds:—

"That the matter of regularization of casual/contract workers do not come within the purview of this Ministry. The matter of regularization of casual/contract workers comes within the purview of Department of Personal & Training. In the last meeting of Committee on Government Assurance the concerned Joint Secretary of DOPT was present in the meeting held on 08.10.2014 and explained comprehensively the legal and Government position to the Committee on Government Assurances. Under the circumstances the said Assurances may be dropped against this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State (IC) for Labour and Employment, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA UNSTARRED QUESTION NO. 1258
ANSWERED ON 13.07.2009

Regularisation of Casual and Contract Workers

1258. SHRI YASHBANT N.S. LAGURI:
SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of non-musterroll and casual workers appointed in the Central Government, Public Sector Undertakings during each of the last three years and the current year, separately, State-wise;

(b) the details of minimum wages paid to them;

(c) the mechanism put in place to ensure payment of minimum wages to the contract and casual workers through the labour contractors;

(d) whether the Government has formulated any policy for regularisation of above workers including contract workers; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) The information is being collected and will be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA UNSTARRED QUESTION NO. 1657
ANSWERED ON 30.11.2009

Regularisation of Casual/Contract Workers

1657. SHRI P. KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of non-muster roll and casual workers appointed in the Central Government, Public Sector Undertakings during each of the last three years and the current year, separately, State-wise;

(b) the details of minimum wages paid to them;

(c) the mechanism put in place to ensure payment of minimum wages to the contract and casual workers through the labour contractors;

(d) whether the Government has formulated any policy for regularisation of above workers including contract workers; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) The information is being collected and will be laid on the Table of the House.

APPENDIX III

MEMORANDUM NO. 46

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3930 dated 26.08.2011, regarding "Power Projects."

On 26 August, 2011 Shri P.K. Biju, M.P. addressed an Unstarred Question No. 3930 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 4/63/2011-P&P dated 24 March, 2015 have requested to drop the assurance on the following grounds:—

"That out of the 11 DPRs, 7 DRs for Projects have been concurred, 01 DPR has been returned to the developer and 03 DPRs are under examination in CEA. The examination of DPRs is an interactive process between the appraising group(s), the developer and concerned State Government the comments of the appraising group(s) on the relevant chapters of DPR are sent to the concerned developer of clarification/compliance. In case sufficient investigations have not been done, the developer is advised to carry out additional investigation, which may involve drilling/drifted at the project site, Modal tests etc. Once all the aspects are approved by the appraising groups/agencies, CEA endeavors to accord concurrence as far as practicable within period of 150 working days. Construction of the projects can be taken up after receipt of environment, forest and other clearances. Since, no time frame can be given by the appraising agency (CEA), there is no certainty about when the assurance can be fulfilled. Hence, it is requested to drop the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Power, Coal and New & Renewable Energy (I/C), have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 3390
ANSWERED NO. 26.08.2011

Power Projects

3930. SHRI P.K. BIJU:

Will the Minister of POWER be pleased to state:

(a) whether several power projects are lying pending due to techno-economic and environmental clearance in the country including Kerala;

(b) if so, the details thereof along with the reasons therefor, project-wise and State-wise; and

(c) the steps taken by the Government for the early clearance of power projects in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) With the enactment of the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal Power Projects. However, concurrence of CEA is required for setting up of Hydro Projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. According to the guidelines, in case the Hydro Electric Scheme is found to be technically acceptable with necessary inputs to be furnished by the developers, the Authority shall accord concurrence for implementation of the hydro electric scheme, as far as practicable within a period of 90 (ninety) working days from the date of submission of DPR complete in all aspects.

No Hydro-Electric Project in Kerala is pending presently for want of concurrence of CEA. However, the Kerala State Electricity Board (KSEB) has informed that Athirapally Hydro Electric Project for which all clearances were in place and when the project was on the verge of implementation, Ministry of Environment & Forests issued a show cause on 4.1.2010 for revoking the environmental clearance issued on 18th July, 2007. KSEB had submitted its reply to the show cause notice, which was placed for consideration of the Expert Appraisal Committee (EAC) meeting, held on 22.03.2010 and 22.04.2010. After examining all the environmental issues, representations including those by individuals & Non-Governmental Organizations (NGOs), site visit report of EAC members, reply furnished by KSEB, the EAC reserved its decision till the KSEB/Tropical Botanical Garden Research Institute

(TBGRI) substantiate their claim that there will be no change in the Bio-diversity pattern from the published reports including recent study undertaken by Kerala Forest Research Institute (KFRI).

In the meantime, Ministry of Environment and Forests re-constituted the EAC and the reply to the above furnished by KSEB and TBGRI were considered by the newly constituted EAC meeting held on 17.07.2010. The newly constituted EAC considered all the aspects of the proposed project and found that the clarifications furnished by KSEB are in order and thus accepted. In the meantime Ministry of Environment & Forests had referred the proposed project proposal to the newly constituted Western Ghats Ecology Expert Panel (WGEEP).

The listy of Hydro-Electric power projects, state-wise, which are presently under examination in CEA for accord of concurrence along with the status of environmental clearance from Ministry of Environment and Forests is given at Annex.

CEA and Ministry of Power review the status of power projects periodically and undertake remedial measures for early clearances of projects.

ANNEX

ANNEX REFERRED TO IN REPLY TO PARTs (a) TO (c) OF UNSTARRED QUESTION NO. 3930 TO BE ANSWERED IN THE LOK SABHA ON 26.08.2011

HYDRO-ELECTRIC SCHEMES UNDER EXAMINATION

Sl. No.	Scheme	State	Installed Capacity (MW)	Status of Environmental Clearance
1.	Londa	Arunachal Pradesh	225	Awaited
2.	Siyom	Arunachal Pradesh	1000	Awaited
3.	Demwe Upper	Arunachal Pradesh	1140	Awaited
4.	Naying	Arunachal Pradesh	1000	Awaited
5.	Gongri	Arunachal Pradesh	144	Awaited
6.	Pemashelpu	Arunachal Pradesh	90	Awaited
7.	Luhri	Himachal Pradesh	776	Awaited
8.	Chango Yangthang	Himachal Pradesh	140	Awaited
9.	Miyar	Himachal Pradesh	120	Awaited
10.	Ratle	Jammu and Kashmir	810	Awaited
11.	Jelam Tamak	Uttarakhand	128	Awaited
Total			5573	

APPENDIX IV

MEMORANDUM NO. 48

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2373 dated 25.07.2014, regarding "Shortage of Fighter Aircraft".

On 25 July, 2014 Shri Abhijit Mukherjee, M.P. addressed Unstarred Question No. 2373 to the Minister of Defence. The text of the question along with the reply of the Ministers are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Defence *vide* O.M. No. 7(14)/US(DK)/D(Air-I)/2014 dated 08 October, 2014 and 16th April 2015 have requested to drop the assurance on the following grounds:—

"That Answer given to Part (a) to (e) of the Question was only a factual position about the Particulars of the cases being progressed with the purpose of augmenting the operational strength of IAF, and it does not constitute an Assurance. The proposals for the induction of aforesaid aircrafts are being progressed but given the complexity of the proposals, no definite time-frame can be fixed at this stage for completion of this process. In any case, the entire process could not have been completed within the stipulated period of three months prescribed for fulfillment of Assurance. Moreover, the contents and nature of the reply given to the aforesaid Qn. does not warrant future reporting to the Hon'ble House about the completion of the process of induction of aforesaid aircraft. In the light of above position, Hon'ble Committee on Government Assurances may be requested to kindly consider deletion/dropping of the above mentioned Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of Minister of Defence, has requested to drop the assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 2373

ANSWERED ON 25.07.2014

Shortage of Fighter Aircraft

2373. SHRI ABHIJIT MUKHERJEE:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force (IAF) is facing acute shortage of squadrons of fighter aircraft;

(b) if so, the details thereof along with the remedial measures taken by the Government in this regard;

(c) whether the Government proposes to buy latest fighter aircraft to improve defence of the country;

(d) if so, the details thereof; and

(e) the time by which IAF is likely to be provided with adequate number of fighter aircraft?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI ARUN JAITLEY): (a) to (e) The requirement of fighter aircraft is periodically reviewed and it is ensured that the operational requirements of the Indian Air Force (IAF) are met. The IAF is in the process of inducting additional Su-30 MKI Aircraft, Light Combat Aircraft (LCA). The procurement of Medium Multi Role Combat Aircraft (MMRCA) and Fifth Generation Fighter Aircraft (FGFA) is also being progressed. These would augment the operational strength of the IAF.

APPENDIX V

MEMORANDUM NO. 49

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2685 dated 28.07.2014, regarding "Regional Languages in Court's Proceedings".

On 28 July, 2014 Smt. Darshana Vikram Jardosh, Shri B.V. Naik and Dr. C. Gopalakrishnan, M.Ps. addressed an Unstarred Question No. 2685 to the Minister of Law and Justice. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Law and Justice (Department of Justice) *Vide* O.M. No. 20013/07/2014-Jus(M) dated 24th, February, 2015 have requested to drop the assurance on the following grounds:—

"That Chief Justice of India has been requested to review the Supreme Court's earlier decisions and convey comments/concurrence on 4th July, 2014. A reminder has also been sent to the Chief Justice of India on 24.12.2014 for expediting comments. In response, the Registrar, Supreme Court has informed that the Communication dated 24.12.2014 was placed before the Hon'ble Chief Justice of India for his perusal and directions. As the matter is to be placed before the Full Court."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
LOK SABHA UNSTARRED QUESTION NO. 2685
ANSWERED ON 28.7.2014

Regional Languages in Court's Proceedings

2685. SHRIMATI DARSHANA VIKRAM JARDOSH:
SHRI B.V. NAIK:
DR. C. GOPALAKRISHNAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received certain proposals from various State Governments to allow the use of their regional languages in the proceedings in various courts of the States:

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the steps taken by the Government in this regard;

(d) whether the Government intends to request the Hon'ble Supreme Court to review its earlier decision to allow regional languages in judicial proceedings; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) Government of India received requests from the Governments of Tamil Nadu, Gujarat and Chhattisgarh regarding use of Tamil, Gujarati and Hindi in the proceedings of the Madras High Court, Gujarat High Court and Chhattisgarh High Court respectively. Government had taken up these requests with the Chief Justice of India. The Full Court of the Supreme Court considered the requests for use of Hindi and regional languages in the High Courts in its meeting held on 11th October, 2012 and reiterated the earlier similar resolutions of the Full Court adopted in 1997 and 1999 to not accept the requests. The Government has abided by this decision.

(d) and (e) The Government has again written to the Chief Justice of India on 04.07.2014 in this regard.

APPENDIX VI

MEMORANDUM NO. 51

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3329 dated 16.03.2011, regarding "Commercial Space Launch Agreement".

On 16 March, 2011 Shri S. Semmalai, M.P. addressed an Unstarred Question No. 3329 to the Department of Space. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Department of Space within three months from the date of the reply but the assurance is yet to be implemented.

3. The Department of Space *vide* O.M. No. 22014/21/2012-V dated 03 December, 2014 have requested to drop the assurance on the following grounds:—

"That the above assurance relates to Commercial Space Launch Agreement (CSLA) between India and USA. Government of Republic of India and Government of United States of America (USA) were working towards an arrangement to facilitate launch of US-licensed satellites from India meant for commercial and non-commercial purposes. The US-licensed satellites include US satellites and third country satellites containing US components.

- (i) In respect of launch of US-licensed satellites meant for non-commercial purposes from India, US enabled granting of export license upon signing of Technology Safeguards Agreement (TSA) in July, 2009.
- (ii) To facilitate launch of US-licensed satellites meant for commercial purposes from India, discussions were initiated to conclude a Commercial Space Launch Agreement (CSLA). Even after several rounds of discussions, before the visit of US President to India in November, 2010, both sides have not converged on a mutually agreeable draft. The discussions focused mainly on definitions and clauses on 'subsidies', 'improper business practices', 'transparency' and 'inducements'; etc.
- (iii) In January 2011, US proposed a pause in further discussion on the subject. Accordingly, this subject was not discussed in the third as well as fourth meetings of India-US Joint Working Group on civil space cooperation held in July, 2011 (Bangalore) and March, 2013 (Washington), respectively. The last meeting with US officials on CSLA was held on October, 2010 at Bangalore.
- (iv) Considering that the discussions on the subject is on hold and also that there may not be any more discussions on CSLA in near future, the assurance with respect to Lok Sabha Unstarred question No. 3329 regarding 'Commercial Space Launch Agreement' may be treated as fulfilled."

4. In view of the above, the Ministry, with the approval of Minister of State (PMO), have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SPACE
LOK SABHA UNSTARRED QUESTION NO. 3329
ANSWERED ON 16.03.2011

Commercial Space Launch Agreement

3329. SHRI S. SEMMALAI:

Will the Minister of SPACE be pleased to state:

(a) whether India and US plan to sign the Commercial Space Launch Agreement that will enable Indian Space Research Organisation (ISRO) to launch bigger commercial satellites made in US for carrying US components; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRIES OF PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND IN PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) As part of the Civil Space Cooperation being pursued under Next Steps to Strategic Partnership (NSSP), India and USA are *inter alia*, working towards an arrangement to facilitate launch of US satellites and third country satellites, which contain US components.

A Technology Safeguard Agreement (TSA), signed on July 20, 2009, currently enables India to launch US satellites and third country satellites, containing US components, intended for civil or non-commercial use. The 'Commercial Space Launch Agreement (CSLA)' is still under discussion.

APPENDIX VII

MEMORANDUM NO. 52

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1318 dated 08.08.2011, regarding "Capacity Enhancement of Ports."

On 08 August, 2011 Dr. Padmasinha Bajirao Patil, Shrimati Bhavana Gawali Patil, Adv. Ganeshrao Dudhgaonkar and Shri M. Krishnasswamy, M.Ps. addressed an Unstarred Question No. 1318 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Shipping *vide* O.M. No. PD/H-11016/4/2014-PD-I dated 5th September, 2014, has requested to drop the assurance on the following grounds:—

"That for expansion of capacity, Cochin Shipyard Limited (CSL) has taken over the ship repair facility of Cochin Port Trust (CoPT) for a lease period of 30 years with an objective of setting up an International Ship Repair Facility with ship lift system. The lease deed for land and water area was executed on 12.04.2013. In so far as Port Regulatory Authority Bill is concerned, Government has decided to drop the proposal."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Shipping, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA UNSTARRED QUESTION NO. 1318
ANSWERED ON 08.08.2011

Capacity Enhancement of Ports

1318. DR. PADMASINHA BAJIRAO PATIL:
SHRIMATI BHAVANA GAWALI PATIL:
ADV. GANESHRAO DUDHGAONKAR:
SHRI M. KRISHNASSWAMY:

Will the Minister of SHIPPING be pleased to state:

(a) the details of policy adopted by the Government for reforms in the Shipping sector and capacity enhancement of ports including Chennai Port;

(b) the share of the country in the global ship-building capacity and the steps taken by the Government to enhance the said capacity;

(c) whether the Government proposes to set up a regulator for Shipping Industry and ports;

(d) if so, the details thereof;

(e) whether some maritime States have expressed their reservation on the proposed legislation; and

(f) if so, the details thereof?

ANSWER

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) During the year 2011-12, 23 Public Private Partnership (PPP) Projects have been identified for award with an estimated investment of Rs. 16743.92 crore and the corresponding capacity addition of 231.63 MMTPA. The detailed list of projects to be awarded in the year 2011-12 including that of Chennai Port is at **Annexure-I**. The Existing capacity of each Major Port is at **Annexure-II**.

(b) The share of Indian Shipbuilding Industry is 1% of the global shipbuilding industry. The National Maritime Development Programme has envisaged setting up of two International size shipyards. Maritime States have been requested by this Ministry to identify suitable location for setting up of international size shipyards, one each on the East Coast and West Coast of India respectively. Private investors have already gone ahead with plans to create new international size shipyards. On the West Coast, Pipavav Shipyard has come up with sufficient capacity to build VLCC. On the East Coast, M/s L&T is setting up a large shipyard near Chennai. The Government owned Cochin Shipyard Limited is also planning

to expand its capacity by setting up of a ship repair facility at an alternate location as well as by having an additional dry dock facility.

(c) Yes, Madam. A Draft Bill titled "Ports Regulatory Authority Bill, 2011" has been formulated.

(d) This Bill when enacted will provide for the establishment of Regulatory Authorities to regulate rates for the facilities and services provided at the ports and to monitor the performance standards of port facilities and services and for matters connected therewith or incidental thereto.

(e) Yes, Madam.

(f) The basic apprehension of the maritime States is that the Bill intends to take away the autonomy and freedom of maritime States in promoting investments in port sector.

ANNEX I

LIST OF THE PROJECTS TARGETED TO BE AWARDED IN THE CURRENT
YEAR 2011-12

Sl. No.	Name of the Port/Project	Capacity (MTPA)	Estimate TPC
1.	Installation of Mechanized Handling Facilities at EQ-7 for handling Mechanized Berth At Visakhapatnam	5.21	217.58
2.	Installation of Mechanized Iron Ore handling facilities at WQ 1 at Visakhapatnam	8.98	275.20
3.	Dev. of WQ7 for handling import dry bulk cargo at Visakhapatnam	4.6	230
4.	Dev. of WQ8 for handling break bulk cargo & Export bulk cargo at Visakhapatnam	2.00	180
5.	Construction of OT 1 at upstream of 3rd Oil Jetty at HDC at Kolkata Port	4.5	290.00
6.	Development of Dry Bulk terminal at Tekkera near Tuna outside Kandla creek at Kandla	14.112	1060.00
7.	Setting up of SPM facilities off Veera in gulf of Kutch, at Kandla Port	12.0	621.52
8.	Barge handling facilities at Bunder Basin at Kandla Port	3.22	85.74
9.	Mechanization of 7th, 8th Dry Cargo Berth at Kandla Port	7.35	80.61
10.	Conversion of berth No. 8 as Container Terminal at V.O.C. Port at Tuticorin	7.20	312.23
11.	Construction of Shallow Berth for handling Cement at V.O.C. Port Trust at Tuticorin	2.30	86.17
12.	Development of NCB-IV for handling thermal coal & Copper concentrate at V.O.C. Port Trust at Tuticorin	7.28	355
13.	Development of NCB-III for handling thermal coal & rock phosphate V.O.C. Port Trust at Tuticorin	7.28	420
14.	Construction of Shallow Berth for handling Construction materials at V.O.C. Port Trust at Tuticorin	2.00	56.17
15.	Upgradation of Mechanical handling infrastructure at V.O.C. Port Trust at Tuticorin	8.30	80.10
16.	Construction of Coal import terminal at Berth No. 11 at Mormugao Port at Goa	4	355.30
17.	Construction of Iron Ore Export Berth at West of Breakwater at Mormugao Port at Goa	7.2	721.00
18.	Development of 4th container Terminal at JNPT	60	6700
19.	Development of Standalone container handling facility with a quay length of 330 m at JNPT	10	600
20.	International Bunkering Terminal at Cochin Port	4.1	206.30
21.	Development of Ro-RO cum multipurpose berth & car parking at Bharthi Dock at Chennai Port	1.00	100
22.	Development of Barge jetty at Bharthi Dock at Chennai Port	1.00	25.00
23.	Creation of Mega container Terminal at Chennai Port	48.00	3686.00

ANNEX II

(In Million Tonnes)

Name of Port	Existing Capacity as on 31.03.2011
Kolkata	16.35
Haldia	50.70
Paradip	76.50
Vizag	64.93
Chennai	79.72
Ennore	31.00
Tuticorin	27.04
Cochin	40.98
New Mangalore	45.57
Mormugao	41.90
Mumbai	44.53
Kandla	86.91
JNPT	64.00
Total	670.13

APPENDIX VIII

MEMORANDUM No. 53

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1638 dated 21.07.2014, regarding "International Airports".

On 21 July, 2014 Shri Baijayant Jay Panda, Shrimati Poonamben Maadam, Shri P.P. Chaudhary and Shri Kaushalendra Kumar M.Ps addressed an Unstarred Question No. 1638 to the Minister of Civil Aviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation Technology *vide* O.M. No. H.-11016/46/2014-AD dated 24 March, 2015 have requested to drop the assurance on the following grounds:—

"That Ministry of Civil Aviation had received a proposal from Government of Uttar Pradesh (GoUP) for setting up of a Greenfield Airport at Hirangaon, Firozabad Distt. in Uttar Pradesh. The proposal of GoUP was examined in the Ministry in consultation with Airports Authority of India (AAI)/Directorate General of Civil Aviation (DGCA) & Ministry of Defence. Ministry of Defence has not granted clearance to the proposal of GoUP on account of conflict with its existing Agra Airbase. Since recommendation of M/o Defence is a pre-requisite before a Greenfield airport project is considered for "Site Clearance", the proposal of GoUP for setting up of Greenfield airport at Hirangaon, Firozabad in Uttar Pradesh cannot be considered for grant of 'site clearance'. In view of above, it is requested to drop the assurance from list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
 MINISTRY OF CIVIL AVIATION
 LOK SABHA UNSTARRED QUESTION NO. 1638
 ANSWERED ON 21.07.2014

International Airports

1638. SHRI BAIJAYANT JAY PANDA:
 SHRIMATI POONAMBEN MAADAM:
 SHRI P.P. CHAUDHARY:
 SHRI KAUSHALENDRA KUMAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of International Airports located in various States of the country, State/UT-wise;

(b) whether the Government proposes to construct new International Airports in various States of the country and if so, the details thereof, State/UT-wise along with the expenditure likely to be incurred thereon;

(c) whether the Government has received proposals from various States/UTs. including Gujarat in this regard during the last three years and the current year and if so, the details thereof, State/UT-wise along with the action taken thereon; and

(d) whether any International flight has been started from Patna Airport during the said period and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Details of the International airports located in various States of the country, State/UT-wise is at Annexure-I.

(b) Yes, Madam. Development/Upgradation of airports as international airports is a continuous process and is undertaken by Airports Authority of India (AAI) from time to time depending on traffic demand, commercial viability, availability of land etc. AAI has recently upgraded Bhopal, Indore and Raipur airports to international standards and the Government has initiated the process of declaring these airports as international airports. Further, the Government of India has granted in-principle approval for development of the Greenfield airport projects as International Airports with estimated project costs (approx.) as under:

State	Airport	(Rs. in crore)
Goa	Mopa	3000
Kerala	Kannur	1800
Maharashtra	Navi Mumbai	14500
Maharashtra	Shirdi	300
Uttar Pradesh	Kushinagar	355

(c) Yes, Madam. The Government has accorded site clearance for the Greenfield international project at Dholera at Ahmedabad in Gujarat being developed by the Gujarat Infrastructure Development Board in 2014. Further, the Taj International Greenfield airport project proposed at Hirangoan, Firozabad, Uttar Pradesh is presently under the Preliminary scrutiny of the Government.

(d) No, Madam. No international flight has been started from Patna airport.

ANNEX I

LIST OF INTERNATIONAL AIRPORTS INCLUDING CIVIL ENCLAVES
MANAGED BY AIRPORTS AUTHORITY OF INDIA

Sl. No.	State	International Airports
1.	Assam	Guwahati (LGBI)
2.	Delhi	IGI Airport, Delhi
3.	Gujarat	Ahmedabad (SVBPI)
4.	Kerala	Calicut
5.		Thiruvananthapuram
6.	Karnataka	Mangalore
7.	Maharashtra	CSI Airport, Mumbai
8.		Nagpur-Mihan
9.	Manipur	Imphal
10.	Odisha	Bhubaneswar
11.	Punjab	Amritsar
12.	Rajasthan	Jaipur
13.	Tamil Nadu	Chennai
14.		Coimbatore
15.		Thiruchirapalli
16.	Uttar Pradesh	Lucknow
17.		Varanasi
18.	West Bengal	NSCI Airport, Kolkata
	State	International Civil Enclave
19.	Goa	Goa
20.	Andaman & Nicobar Islands	Port Blair
21.	Jammu & Kashmir	Srinagar

JOINT VENTURE AIRPORTS (TOTAL 3 AIRPORTS)

Sl. No.	State	International Airports
1.	Karnataka	Kempegowda International Airport, Bengaluru
2.	Telangana	Rajiv Gandhi International Airport, Shamshabad, Hyderabad
3.	Kerala	Cochin International Airport

APPENDIX IX

MEMORANDUM NO. 55

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3221 dated 01.08.2014, regarding "Procurement of Helicopters".

On 01 August, 2014 Shri Asaduddin Owaisi, M.P. addressed an Unstarred Question No. 3221 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Defence *Vide* O.M. No. 07(15)/US(DK)/D(Air-I)/2014 dated 13 October, 2014 have requested to drop the assurance on the following grounds:—

"That answer given to Part (a) & (b) of the above Question was only a factual position, and it does not constitute an Assurance. CBI has informed that the above noted case is still under investigation. The finalization of investigation of the case will take time as it largely depends upon the execution of three Letters Rogatory (LRs), which are pending since the year 2013. In this case, Letters Rogatory to five more countries are to be sent soon once they are issued by the court. The execution of LR's is dependent upon the judicial authorities of these countries and it is not likely that the execution will take place in near future. Therefore, it is unlikely that we will be able to fulfil the aforesaid Assurance within the stipulated time period. In the light of above position, Hon'ble Committee on Government Assurances may be requested to kindly consider deletion/dropping of the above mentioned Assurance from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of Defence, has requested to drop the assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 3221
ANSWERED ON 08.08. 2014

Procurement of Helicopters

3221. SHRI ASADUDDIN OWAISI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has ordered an investigation into the alleged irregularities in the procurement of helicopters from M/s Agusta Westland; and
- (b) if so, the details and present status thereof?

ANSWER

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) & (b) Yes, Madam. Based on the complaint dated 12.02.2013 of Ministry of Defence, CBI had registered a Preliminary Enquiry No. 2172013A0002 on 25.02.2013 against Air Chief Marshal (Retd.) SP Tyagi, the then Chief of Air Staff and 14 others (persons/firms). On conclusion of the said enquiry, a criminal case RC2172013A0003CBI/ACU-V/ New Delhi was registered u/s 120-B IPC, 420-B IPC and sections 7, 8, 9, 12, 13(2) r/w section 13(1)(d) of PC Act, 1988 by CBI on 12.03.2013 against the then Air Chief Marshal SP Tyagi and 18 others (persons/firms). The case is presently under investigation by CBI.

APPENDIX X

MEMORANDUM NO. 61

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1731 dated 22 July, 2014, regarding "Sports Law".

On 22 July, 2014, Shri Prahlad Singh Patel M.P., addressed an Unstarred Question No. 1731 to the Minister of Skill Development, Entrepreneurship, Youth Affairs and Sports (Department of Sports). The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Skill Development, Entrepreneurship, Youth Affairs & Sports within three months from the date of the reply. The assurance is yet to be implemented.

3. The Ministry of Skill Development, Entrepreneurship, Youth Affairs and Sports *vide* O.M. No. H-11016-11/2014-SP-III dated 9th February, 2015 and 16 March, 2015 have requested to drop the assurance on the following grounds:—

"That the Government had formulated a draft National Sports Development Bill to ensure good governance & transparency in the functioning of National Sports Federations and placed it in the public domain seeking views of the stakeholders. Government has therefore framed 'the Prevention of Sporting Fraud Bill' and sought the views of the stakeholders. Since some of the issues need detailed deliberations and consultation among various Ministries/ Departments of Government of India and other stakeholders, it is not possible to indicate a definite time frame for enactment of the above mentioned Bill. In view of above, it is requested that the Assurance be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA UNSTARRED QUESTION NO. †1731
ANSWERED ON 22.7.2014

Sports Law

1731. SHRI PRAHLAD SINGH PATEL:

Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether any integrated sports law is in vogue in the country;
- (b) if not, whether the Government has taken any initiative to enact a sports law; and
- (c) the difficulties being encountered in the field of sports at the national and international level due to the absence of such a law the steps proposed to be taken to rectify the same?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR SKILL DEVELOPMENT, ENTREPRENEURSHIP AND YOUTH AFFAIRS & SPORTS (SHRI SARBANANDA SONOWAL): (a) No, Madam.

(b) Yes, Madam.

(c) In absence of a sports law, a number of difficulties are being faced such as inadequate representation of athletes in the management of the NSFs, complaints of irregularities in the elections to the management, delay in settlement of disputes relating to NSFs, etc.

The Ministry of Youth Affairs & Sports has formulated a draft National Sports Development Bill and placed it in the public domain seeking views of the stakeholders.

Government is also aware that a law is essential to prevent and deal with the growing menace of match-fixing/spot-fixing and other unethical practices which in turn, will lead to promotion and development of sports in the country. Government has, therefore, framed the 'Prevention of Sporting Fraud Bill' and sought the views of the stakeholders.

Further consultations are necessary on both the Bills.

APPENDIX XI

MEMORANDUM NO. 63

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1602 dated 21.07.2014, regarding "Regulatory Authority for Civil Aviation Sector".

On 21 July, 2014 Shri Nimmala Kristappa, M.P. addressed an Unstarred Question No. 1602 to the Minister of Civil Aviation. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. NO. H-11016/21/2014-DG dated 02 February, 2015 and O.M. No. H-11016/1149//2015-DG dated 04 March, 2015 have requested to drop the assurance on the following grounds:—

"That the Civil Aviation Authority India Bill, 2013 was introduced in the Lok Sabha on 20.08.2013 and was referred to Parliament Standing Committee. The Parliament Standing Committee submitted its report on 24.01.2014. Based on the recommendations of the Parliament Standing Committee a revised Civil Aviation Authority of India Bill, 2014 was prepared and approved by the Union Cabinet on 12.02.2014 for introducing the same in Parliament. Thereafter, the revised Civil Aviation Authority of India Bill, 2014 was submitted to Lok Sabha Secretariat for placing the same in the House in the Budget Session of Parliament. But the Bill could not be introduced in the Lok Sabha in the Budget Session due to prorogation of Parliament. Cabinet Secretariat *vide* O.M. dated 20.05.2014 advised that the Bills, that had been cleared by the Cabinet in the recent past and are yet to be enacted as laws, will need to be placed before the Cabinet for a decision as to whether these Bills are to be pursued in their present form or any changes are required to be carried out therein. Accordingly, a revised Civil Aviation Authority of India Bill, 2014 incorporating some changes in the Civil Aviation Authority Bill, 2014 was circulated for inter-ministerial consultation. During the course of interministerial consultations, Department of Expenditure, Ministry of Finance has proposed that, the matter may be first got appraised at by EFC/CNE prior to placing it before the Cabinet for its consideration. The Planning Commission has accordingly been requested to convey the "in-principle approval" to the proposal as per laid down procedure. Since, the establishment of Civil Aviation Authority will take some more time, it is therefore requested that the subject assurance may kindly be dropped from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 1602
ANSWERED ON 21.07.2014

Regulatory Authority for Civil Aviation Sector

1602. SHRI NIMMALA KRISTAPPA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of institutional mechanism presently available for ensuring safety of aircraft operations, and to deal with issues related to environment and consumer protection, etc.;

(b) whether the Government proposes to set up a regulatory authority for the Civil Aviation Sector in this regard;

(c) if so, the role and functions envisaged for the authority along with its proposed composition and the present status;

(d) the likely role of Director General of Civil Aviation in the event of establishment of new authority; and

(e) the time by which the said authority is likely to set up?

ANSWER

The Minister of State in the Ministry of CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Directorate General of Civil Aviation (DGCA) exercises safety oversight of operators through prescriptive and performance based safety oversight. As a part of prescriptive oversight, DGCA has drawn Annual Surveillance programme which includes surveillance and regulatory audit of operators. As a part of performance based oversight, implementation of Safety Management System in operators organization is ensured for ensuring safety. With regard to institutional mechanism to deal with environment, DGCA has formed an Aviation Environment Unit with an objective to ensure environmental protection in aviation sector related climate change, aircraft noise and local air quality. DGCA has issued various guidelines in order to minimize noise generated from aircraft operations and reduction of carbon emissions from domestic aviation. DGCA is also assessing the carbon footprint of civil aviation on a regular basis.

On Consumer Protection front, DCGA has set up a passenger grievance cell with an objective to address passenger related grievances with the stakeholders for early resolution. Further, DGCA has also issued various regulations in the form of Civil Aviation Requirements (CARs) on consumer protection, which *inter-alia* include facilities to be provided in case of denied boarding, cancellation or delays in flights, carriage by air of persons with disability and/or persons with reduced

mobility, refund of airline tickets, etc. Compliance of above CARs is ensured on regular basis.

(b) Yes Madam. There is a proposal to set up a Civil Aviation Authority (CAA) of India in place of DGCA.

(c) to (e) The CAA of India will have a legal status as a separate entity having administrative and financial flexibility for effective civil aviation safety oversight capabilities over air transport service operators, air service navigation operators and operators of other civil aviation facilities, development and standardization of civil aircraft and aeronautics, consumer protection and environment regulation in civil aviation sector and for matters connected therewith or incidental thereto.

The proposed composition of CAA is as under:

- (i) a Chairperson;
- (ii) a Director General; and
- (iii) not less than seven Members and not more than nine members to be appointed by the Central Government.

It is proposed that the Director General of Civil Aviation is to be appointed by the Central Government. The Director General shall be the Chief Executive of the authority and will be a whole-time member and will not hold any other office.

A proposal for introduction of Civil Aviation Authority of India Bill, 2014 in the Parliament is at inter-ministerial consultation stage for Cabinet approval.

APPENDIX XII

MEMORANUM NO. 64

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 939 dated 16.07.2014, regarding "Rapid Incubation Programme".

On 16 July, 2014 Shri Nagendra Kumar Pradhan, M.P. addressed an Unstarred Question No. 939 to the Minister of Micro, Small and Medium Enterprises. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Micro, Small and Medium Enterprises within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Micro, Small and Medium Enterprises *Vide* O.M. No. H-11012/1/2015-SME dated 05 March, 2015 have requested to drop the assurance on the following grounds:—

"That the reply given by the Hon'ble Minister (MSME) to the aforesaid question was a factual answer to that question and it may please not be construed as an assurance. In the reply, the Hon'ble Minister (MSME) has not in any manner given an impression that he will revert to the House. Proposal for setting up incubation centers by National Small Industries Corporation Ltd. (NSIC), a Public Sector Undertaking under this Ministry at some countries *viz*, Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya depend upon at a number of factors/parameters which will determine the feasibility of setting up such centers. Examination of proposal will determine the decision to actually set up or not. Hence there is no assurance to set it up. Accordingly, it is requested that the above assurance may kindly be deleted."

4. In view of the above, the Ministry, with the approval of the Hon'ble Minister for Micro, Small and Medium Enterprises, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA UNSTARRED QUESTION NO. 939
ANSWERED ON 16.07.2014

Rapid Incubation Programme

939. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the National Small Industries Corporation has been organizing Rapid Incubation Programme in the country;

(b) if so, the details thereof along with the salient features of the programme;

(c) the extent to which the said programme has been able to obtain its objectives and the number of youths benefitted under the said programme in various parts of the country including Odisha during each of the last three years and the current year;

(d) whether the NSIC Model of Rapid Incubation has been well received by any developing country across the world; and

(e) if so, the details in this regard ?

ANSWER

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (c) Madam, National Small Industries Corporation Limited (NSIC), a public sector undertaking under the administrative control of the Ministry of Micro, Small and Medium Enterprises (MSME) has been organizing Rapid Incubation Programme in the country. The salient features of Rapid Incubation Training Programme of NSIC are self-employment generation and skill development, providing opportunity to first generation entrepreneurs to acquire skills for enterprise building and integrated support by way of providing hands-on-training and entrepreneurship development.

The programme has been started on pilot basis at certain places, where the objectives of training the youth for self employment has been successfully achieved. The number of youth benefitted under this programme in various parts of the country including Odisha during last three years are as under:

Year	No. of youth benefitted
2011-12	2900
2012-13	3984
2013-14	3502

(d) & (e) NSIC's model of Rapid Incubation is well received by developing countries. A number of delegations visited the centres in the last years expressed their desire to set up similar centres in their country. NSIC has set up the Incubation Centres in Ethiopia & Burundi. Setting up of such Centres at Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya are under process.

APPENDIX XIII

MEMORANDUM NO. 65

Subject: Request for dropping of assurance given in reply to Starred Question No. 224 dated 23 July, 2014 regarding "Impact of Hydro Power Projects on Environment".

On 23 July, 2014 Shri Md. Badaruddoza Khan, M.P. addressed a Starred Question No. 224 to the Minister of Environment & Forests and Climate Change. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Environment, Forests and Climate Change within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Environment, Forests and Climate Change *vide* O.M. No. H-11016/10/2014-1A.I dated 26 November, 2014 have requested to drop the assurance on the following grounds:—

"That the subject matter is being regularly heard in the Hon'ble Supreme Court in connection with a Petition. Therefore, the matter is subjudice. The report received from Consortium of IIT and has since been submitted to the Supreme Court. The Supreme Court has directed the MoEF & CC on 9.10.2014 & 05.11.2014 to submit a final report and recommendations. The Court has fixed to hear the matter again on 9.12.2014. Therefore, the outcome and finality is not in the hands of this Ministry".

4. In view of the above the Ministry, with the approval of the Minister of State (Independent Charge) in the Ministry of Environment & Forests, have requested to drop the above assurance.

The Committee may consider

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA STARRED QUESTION NO. 224
ANSWERED ON 23.07.2014

Impact of Hydro Power Projects on Environment

224. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has made any assessment of the cumulative impact of existing/under-construction hydro power projects on the environment;
- (b) if so, the details thereof;
- (c) whether any directive has also been issued to the Government by Supreme Court in this regard;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard so far?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 224 on "Impact of Hydro Power Projects on Environment" raised by SHRI MD. BADARUDDOZA KHAN to be answered on Wednesday, the 23rd July, 2014.

(a) & (b) Indian Institute of Technology, Roorkee, Wildlife Institute of India, Dehradun and an Inter-Ministerial Group headed by Shri B.K. Chaturvedi have examined cumulative impact of hydropower projects on aquatic biodiversity, river ecology and environmental flow in Alaknanda & Bhagirathi rivers in the Himalayas. Simultaneously, carrying capacity studies in 7 river basins in Arunachal Pradesh Teesta river basin in States of Sikkim & West Bengal, Chenab and Satluj river basins in Himachal Pradesh have been undertaken. These studies primarily examined the feasibility of development of hydropower in an environmentally sustainable manner.

(c) to (e) The Hon'ble Supreme Court *vide* Judgement dated 13.8.2013, directed Ministry of Environment, Forests and Climate Change (MoEF & CC) to constitute an Expert Body (EB) to make a detailed study as to whether Hydroelectric power projects, existing and under construction, have caused environmental degradation and if so to what extent, and also whether such projects have contributed to the

tragedy which occurred in the month of June, 2013 in Uttarakhand. The direction also is to examine the impact of the proposed 24 hydropower projects on the biodiversity in Alaknanda and Bhagirathi River Basins.

Accordingly, MoEF & CC constituted an Expert Body (FB) and appointed Dr. Ravi Chopra as the Chairman along with 15 other members to undertake the study as directed by Supreme Court. The Expert Body submitted its report to MoEF & CC on 16.04.2014. Two members of the committee representing the Central Water Commission (CWC) & Central Electricity Authority (CEA) submitted a separate report with divergent views. These two reports were submitted to Hon'ble Supreme Court. on 7.5.2014, Hon'ble Supreme Court directed Ministry of Environment, Forests and Climate Change to examine both the reports and submit before Court a firm and appropriate proposal. Ministry of Environment, Forests and Climate Change has referred both these reports to a Consortium of IITs and a final view would be submitted to the Court in due course.

APPENDIX XIV

MEMORANDUM NO. 66

Subject: Request for dropping of assurance given in reply to Special Mntion dated 19.02.2014, regarding "Alleged incident of Assault by CRPF and Delhi Police on Shri M.B. Rajesh and another Member of Parliament."

On 19 February, 2014 Shri M.B. Rajesh, and various M.Ps., during Special Mention raised the following matter:—

"Madam Speaker, on 14th February by around 4.30 p.m. we were waiting for a car, which was sent from the Kerala House, in front of our home in the V.P. House in Rafi Marg. At that time we saw a group of North East students being attacked by CRPF right in front of the V.P. House. We were witnessing that. Then, as responsible Members of Parliament and as responsible representatives of the People, we went there and asked the police, "Why are you brutally attacking these innocent students?" We introduced ourselves and we showed our Identity Cards. We told them that we are the Members of Parliament. Despite that, they caught our collar and dragged us on the road, and they thrown us inside the bus. I was hit with Lathi just below my chest and I was beaten on my right leg, and then they abused us, insulted us and threatened us. This is shocking. They told us: "You all MPs are criminals". They abused us like anything. Then, we were taken to the Parliament Street Police Station and there we saw a group of students, most of the girls students from the Delhi University and many other Universities. They complained to us that the male police not only attacked them but also they sexually harassed them."

In reply the Minister of Parliamentary Affairs (Shri Kamal Nath) stated as follows:—

"Madam, what the Hon. Member has said is deplorable and condemnable; and I think the strictest possible action should be taken against those police officials. This House is concerned about what is being happening with those from the North East-young and old. The Government is seized of thios matter. I would request that as soon as this Report from the hon. Member about the incident, which, I repeat, is deplorable and condemnable is received, I will request the hon. House Minister also to take the strictest possible action against those officials for the misbehaviour and also for the attitude and approach towards the North-Eastern students."

2. The reply to the Special Mention was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 11012/62/2014-Cdn dated 18 November, 2014 had requested to drop the assurance on the following grounds:—

- (i) "It is observed that Deputy Commissioner of Police has submitted the report after corroborating the facts from the footage of the CCTV Camera. As per the CCTV footage, Hon'ble MP Shri M.B. Rajesh is seen entering the Police Station alongwith his students supporters on his own and not escorted by any police or security personnel. His clothes were intact and do not have sign of any tear. The footage also shows that due care and sensitivity has been shown by the police force while dealing with female protestors.
- (ii) It is further stated that later in the evening, when the Hon'ble MP alleged that he was physically assaulted in the bus by CRPF personnel, then immediately, the senior police officials of New Delhi Police District summoned the entire deployment of CRPF and Delhi Police personnel and got them assembled in a single file formation and the Hon'ble MPs were requested to identify the police personnel who could have assaulted them, but the Hon'ble MPs failed to identify the Police personnel who could have assaulted them.
- (iii) Regarding indiscriminate attack by CRPF and Delhi Police on North East Students, it is reported that prohibitory order under section 144 Cr. P.C. were in force and these protestors moved towards Vijay Chowk minutes before the impending movement of Hon'ble Prime Minister of India. Several of these protestors belonged to non North Eastern region.
- (iv) The action taken by the police was commensurate with the law & order and security implications of the sudden movement of the protestors towards Vijay Chowk, especially in view of the movement of the Hon'ble PM of India. The Police acted in a restrained manner and took steps to control the situation. The allegations leveled by the Hon'ble M.P. are not based on facts.
- (v) the Police have conscientiously ensured that during public protests and dharnas, due care is taken to ensure that the Hon'ble MP's esteem and high constitutional position is not compromised. Therefore, when the Hon'ble MP informed about the alleged assault, the senior police officers not only made sustained efforts to ascertain and verify the allegations, but also expressed their deep regret and personal apologies to the Hon'ble MPs. The Delhi Police has always strived to maintain utmost respect and reverence towards the elected representatives and public functionaries.
- (vi) As per the report of CRPF, on 14/02/2014 at about 1230 hrs, students hailing from N.E. Region protested against atrocities committed on the people hailing from North East. They sat on Dharna near the main gate of NDCR (New Delhi Control Room) at about 1435 hrs.
- (vii) A group of teachers of "Haryana Teachers' Association" also came at NDCR and protested for their demands. CRPF troops of 27 Bn-were deployed at the place. At about 1630 hrs. troops of 27 Bn under command

Insp/GD B. Ranjeet Sharma, saw that students of North Eastern region were coming from Rashtrapati Bhawan and being chased by Civil Police.

- (viii) Troop of CRPF only came to know from Sh. S.B.S. Tyagi, the then DCP, New Delhi District, that 02 MPs were beaten by some security force.
- (ix) In this connection all troops available at the spot *i.e.* Delhi Police as well as troops from C/27, F/96 & E/118 Bns of CRPF were made to assemble at NDCR for identification by senior Police Officer of Delhi Police *i.e.* DCP, Joint Commissioner of Police and Shri S.B.S. Tyagi, IPS, DCP, New Delhi, in the presence of CPM, Lok Sabha M.P. Sh. M.B. Rajesh and CPI Rajya Sabha MP Sh. Achutan, but they did not identify the person who had allegedly beaten/misbehaved with them, it is stated that the person alleged to have beaten/misbehaved with the Hon'ble MPs was wearing Khaki Shirt and Pant. However, on that day CRPF personnel deployed were wearing Angola Shirt and no CRPF person was wearing Khaki Shirt.
- (x) As per Sh. S.B.S. Tyagi, IPS, DCP, New Delhi, the above MPs had captured the photos of security person who had beaten them but even after repeated requests by him, the same was not provided to Delhi Police by the said MPs.
- (xi) The Hon'ble MPs have not mentioned the name of any CRPF/Delhi Police officer or official. CCTV footage also does not show any assault on the MPs or student protestors. In the line-up of CRPF and Delhi Police personnel, the Hon'ble MPs failed to identify the alleged culprits. In the circumstances, it is not possible to implicate or hold responsible any officer/official of the security forces. Because of these reasons the Assurance on special Mention dated 19.02.2014 can not be fulfilled. It is therefore, requested to get the Assurance dropped after taking the matter with Committee on Government Assurances.

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

APPENDIX XV

MEMORANDUM NO. 67

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 254 dated 09.07.2014, regarding "Monorail Projects".

On 09 July, 2014 Shri Prathap Simha, MP, addressed an Unstarred Question No. 254 to the Minister of Urban Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Urban Development within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Urban Development *vide* O.M. No.F.No.K-11016-UT IV dated 23 April, 2015 have requested to drop the assurance on the following grounds:—

"That the expression that it is at a very preliminary stage in the reply has been treated as assurance, presently. Normally such expressions do not warrant an assurance. As per the standard list of expressions constituting assurances in respect of Starred/Unstarred Lok Sabha questions, the aforesaid expression which has been treated as an assurance does not fall under those category of expressions. It is further submitted that setting up of a National Transport Authority is a concept and furtherance of the same will take considerable amount of time. Since at present the concept itself is at a very preliminary stage, it is difficult to fix a timeframe for final outcome of the same. Till any outcome is reached, it would not be possible to implement such assurance, in case the aforesaid assurance continues to be shown in the pending list of assurances."

4. In view of the above, the Ministry, with the approval of Hon'ble Urban Development Minister, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
 MINISTRY OF URBAN DEVELOPMENT
 LOK SABHA UNSTARRED QUESTION NO. 254
 ANSWERED ON 09.07.2014

Monorail Projects

254. SHRI PRATHAP SIMHA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to set up a National Urban Transport Authority of India and if so, the details thereof and the salient features thereto;
- (b) the details of proposals received so far by the Government for monorail in the country along with the details of proposals cleared, estimated cost of each project, criteria for funding and the funds sanctioned and released during the last three years and the current year, project and State-wise;
- (c) the number of proposals still pending and the reasons for such pendency along with the time by which these pending proposals are likely to be cleared;
- (d) the current status of ongoing projects and the time by which these are likely to be completed, project and State-wise; and
- (e) the steps taken by the Government for timely completion of these projects?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
 (a) Yes, Madam: A Working Group for drafting law on National Urban Transport Authority of India has been set up and four meetings of this Working Group have been held till date. It is at a very preliminary stage presently:

(b) & (c) Central Government had received proposals of Monorail from Government of Tamil Nadu (GoTN) for Chennai city and from Government of Kerala (GoK) for Thiruvananthapuram and Kozhikode.

GoTN decided to implement the Chennai Monorail Project for a length of approximately 43.54 kms consisting of the following two projects:—

Project Description	(Kms)/Approx
Project-1 : Poonamallee to Kathipara with a Link from Porur to Vadapalani	20.63
Project-2: Vandalur to Velachery	22.86
Total	43.54

GoTN has also decided to implement Project-1 of Chennai Monorail from Poonamallee to Kathipara with a link from Porur to Vadapalani for a length of 20.68 kms under Design, Build, Finance, Operation & Transfer (DBFOT) model with an estimated Project cost of Rs. 3235 crore for which they have floated bid on 3.2.2014. GoTN has not sought any funding from the Central Government.

GoK has proposed to implement the following Monorail Projects on the model of Delhi Metro Rail Corporation *i.e.* on 50:50 model between Government of India and GoK:—

Name of the Monorail Project	Length in Km	Estimated cost (Rs. in crore)
Thiruvananthapuram Monorail Project (from Technocity to Karamana)	22.24	4,379.00
Kozhikode Monorail Project (from Medical College to Meenchanda)	14.2	2,310.00

GoTN had not furnished the detail calculation/analysis of achieving Financial Internal Rate of Return (FIRR) 8% or more. GoTN has been advised that FIRR should be calculated and incorporated in the Detailed Project Report (DPR) and accordingly the DPR be modified.

GoK has not prepared the Comprehensive Mobility Plan (CMP) for Thiruvananthapuram and Kozhikode cities which is a mandatory requirement for consideration of Mass Rapid Transit Systems (MRTS) Projects. Hence, the DPR has not been considered in the Central Government. GoK has been advised to prepare the CMP of the two cities first.

Therefore, at present, no proposals of Monorail are pending with the Central Government.

(d) to (e) Mumbai Metropolitan Region Development Authority (MMRDA) is constructing Monorail in Mumbai in two Phases. Phase-1 is from Wadala to Chembur of total length of 8.93 km with 7 Stations and Phase-2 is from Jacob Circle to Wadala of length 11.28 km with 10 Stations at an approved cost of Rs. 2,639 crore (including 3 years O&M cost & excluding taxes). Phase-1 (Wadala-Chembur of length 8.93 kms) has become operational from 2nd February, 2014. The work of phase-2 is expected to be commissioned in June, 2015. Mumbai Monorail is fully funded by the State Government and GoI has not provided any Central assistance to the project.

APPENDIX XI

MEMORANDUM NO. 70

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3768 dated 05.08.2014, regarding "PPP Model for Creation of Storage Space".

On 05 August, 2014 Shri Dilipkumar Mansukhlal Gandhi, M.P. addressed an Unstarred Question No. 3768 to the Minister of Consumer Affairs, Food & Public Distribution. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food & Public Distribution within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food & Public Distribution (Department of Food and Public Distribution) *vide* O.M. No. 12-22/2014-FC-II dated 11 May, 2015 have requested to drop the assurance on the following grounds:—

"That the reply was a statement of the status or the factual position regarding construction of godowns under the Private Entrepreneurs Guarantee Scheme. There was no specific assurance in the reply. *i.e.* there was no promise for action to be taken in future. Moreover, the capacities under construction stated in the reply would take varying periods of time for completion, because the time for completion of godowns is normally 2-3 years."

4. In view of the above, the Minsitry, with the approval of Hon'ble Minister of Consumer Affairs, Food & Public Distribution, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 3768
ANSWERED ON 05.08.2014

PPP Model for Creation of Storage Space

3768. SHRI DILIP KUMAR MANSUKHLAL GANDHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether any targets/objectives were set for launching Public Private Partnership (PPP) scheme for constructing godowns have been achieved;

(b) if so, the details thereof indicating the targets/objectives set for the scheme and the extent to which they have been achieved;

(c) whether the achievements made under the scheme were adversely affected due to the strict norms formulated under the scheme; and

(d) if so, the details thereof and the corrective steps taken in this regard?

ANSWER

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAO SAHEB PATIL DANVE): (a) & (b) Yes, Madam. The objective of the Private Entrepreneurs Guarantee (PEG) scheme was to augment covered storage space in the country through Public Private Partnership (PPP), to reduce dependence on cover and plinth storage.

Under this scheme, a capacity of 203.76 Lakh MT is targeted for construction of godown in 19 States including 20 Lakh MT of Silos. A capacity of 120.30 Lakh MT has been completed as on 30.6.2014 and a capacity of 15.96 Lakh MT is under construction.

(c) & (d) No Madam, minor issues relating to implementation of the PEG scheme have been resolved by effecting suitable modification in the scheme guidelines. Overall progress depends on investors response in areas identified for capacity creation.

APPENDIX XVII

MEMORANDUM NO. 71

Subject: Request for dropping of assurances given in replies to:

- (i) Unstarred Question No. 322 dated 02 August, 2011 regarding "Sports Law". (Annexure-I).
- (ii) Unstarred Question No. 4273 dated 20 December, 2011 regarding "Changes in Sports Management." (Annexure-II).
- (iii) Unstarred Question No. 64 dated 13 March, 2012 regarding "Transparency in Sports Bodies". (Annexure-III).

The above mentioned questions were asked by various M.Ps. to the Minister of Youth Affairs and Sports. The contents of the questions along with the replies of the Ministers are as given in Annexures (I to III).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Youth Affairs and Sports *vide* O.M. Nos. H. 11016-19/2011-SP.III, O.M. No. H-11016-35/2012-SP.III & O.M. No. H-11016-5/2012-SP.III 09 April, 2014 have requested to drop the assurances on the following grounds:—

"The Government had formulated a draft Bill namely National Sports Development Bill to ensure good governance and transparency in the functioning of National Sports Federations. Since some of the issues need detailed deliberations and consultation among various Ministries/ Departments of Government of India and other stakeholders, it is not possible to indicate a definite timeframe for enactment of the above mentioned Bill."

4. The above request for dropping the assurances were not acceded to by the Committee at their sitting held on 11 December, 2014. The Committee accordingly presented its Seventh Report (16th Lok Sabha) on 23 December, 2014 *inter-alia* recommending that the Ministry should pursue the matter vigorously with all concerned and the assurance be implemented without loss of time.

5. However, the Ministry of Youth Affairs and Sports *vide* O.M. No. F. No. H-11016-19/2011-SP-III dated 21 April, 2015 has again requested to drop the assurances on the following grounds:—

"That the fact of the matter is that the previous National Sports Development Bill on which this Assurance was made has been returned by the Cabinet and this Bill does not exist as on date."

6. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Youth Affairs and Sports, have again requested to drop the above assurances.

The Committee may re-consider.

NEW DELHI;
Dated 10/02/2016

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 322
ANSWERED ON 02.08.2011

Sports Law

322. SMT. SUMITRA MAHAJAN:
SHRI HANSRAJ GANGARAM AHIR:
SHRI MAGUNTA SRINIVASULU REDDY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has decided to introduce a Bill on National Sports development to promote healthy sports in the country;
- (b) if so, whether the Government has received suggestions/views from the stakeholders, other sports entities and members of the wider public;
- (c) if so, the details thereof;
- (d) whether some National Sports Federations (NSFs) have opposed the said Bill as proposed by the Government;
- (e) if so, the details of the main issues that are being opposed by the NSFs; and
- (f) the time by which the said Bill is likely to be passed and enacted into law and the extent to which it would enable the development of sports and to prevent dope incidents in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam. With a view to enforcing principles of good governance and transparency in the administration of sports at the national level, the Ministry of Youth Affairs & Sports has proposed to introduce a draft National Sports (Development) Bill in the current session of the Parliament.

(b) A preliminary exposure draft of the proposed Bill was placed in public domain on 22.02.2011 seeking comments and suggestions. A large number of responses were received on this draft Bill.

(c) & (d) While a large number of respondents have welcomed the proposed National Sports (Development) Bill, the Indian Olympic Association and some National Sports Federations have opposed it *inter alia* indicating that the Central Government is not competent to enact law on Sports which is a State subject and the autonomy of sports bodies enshrined in the International Olympic Committee charter gets violated by age and tenure restrictions imposed by the Government.

(e) & (f) It is proposed to introduce the Bill in the current Session of the Parliament. As regards prevention of dope incidents, the National Anti Doping Agency (NADA) has been set up by the Government, which has brought out the Anti-Doping Rules and constituted disciplinary panel and appellate authority to deal with such incidents. NADA also educates the athletes, coaches, etc. on the harmful effects of doping.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 4273
ANSWERED ON 20.12.2011

Changes in Sports Management

4273. SHRI VISHWA MOHAN KUMAR:
SHRI UDAY SINGH ALIAS PAPPU SINGH:
SHRIMATI J. SHANTHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether in light of the inconsistencies noted during the Commonwealth Games, 2010, any changes has been introduced in sports management in the country;
- (b) if so, the details of changes made/proposed to be made in the administration of the Indian Olympic Association, the National Sports Federations and the Sports Authority of India; and
- (c) the time by which a final decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) Yes, Madam. To bring transparency in the functioning of the Government machinery and to check the inconsistencies noted in the past, Government has formulated a regulatory framework in the form of National Sports Bill. The objective of this Bill is to promote good governance amongst sports bodies. The Draft of the National Sports Bill was in the public domain for pre-legislative stakeholders' consultations and now a recast Bill is under consideration of the Government. Following are the salient features of the proposed National Sports Development Bill, 2011:—

- (i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).
- (ii) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.
- (iii) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.

- (iv) Mechanism for sports disputes settlement and establishment of a Dispute Settlement and Appellate Tribunal.
- (v) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
- (vi) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
- (vii) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not a subject.
- (viii) Duties enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
- (ix) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 64
ANSWERED ON 13.03.2012

Transparency In Sports Bodies

64. SHRIBHUDEO CHOUDHARY:
SHRI RADHA MOHAN SINGH:
DR. RAJAN SUSHANT:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring in transparency in the functioning of various autonomous sports bodies/sports bodies getting grants from the Ministry for various indoor and outdoor games;

(b) if so, the details thereof;

(c) whether certain irregularities have been reported in these sports bodies during the last one year;

(d) if so, the details thereof and the action taken by the Government thereon; and

(e) the steps taken/proposed to be taken by the Government to provide more incentives to sportspersons to excel in their field of sports?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE, FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) Yes, Madam. In order to bring transparency and accountability in the functioning of the various autonomous sports bodies/sports bodies, Government is in the process formulating a regulatory framework with the objective of promoting good governance among sports bodies, The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations. Following are the salient features of the proposed National Sports Development Bill:—

- (i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic

universal principles of good governance and professional management of sports).

- (ii) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.
- (iii) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.
- (iv) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and appellate Tribunal.
- (v) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
- (vi) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
- (vii) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.
- (viii) Duties have been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
- (ix) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

(c) & (d) Madam, no such case has been reported during the last one year.

(e) To excel in their field of sports, the Government is providing financial assistance under the scheme of "Assistance to National Sports Federations" for the following items:

Holding of national championship for sub-junior, junior and senior categories.

Organization of International tournaments in India.

Training and participation of sportspersons/teams in international tournaments abroad.

Procurement of sports and sports science equipment from indigenous sources or through import.

Appointment of National Coach.

Engagement of foreign coaches/experts.

Reimbursement of salary of Assistance/Joint Secretaries of the NSFs.

Apart from these, the Government provides financial assistance for specialized coaching of outstanding individual players through national and international coaches, scientific backup; participation in international tournaments as part of coaching through its other schemes namely, Talent Search and Training and National Sports Development Fund.

APPENDIX XVIII

MEMORANDUM NO. 72

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1788 dated 22.07.2014, regarding "Census of Persons with Disabilities".

On 22 July, 2014 Shri B. Sriramulu, M.P. addressed an Unstarred Question No. 1788 to the Minister of Social Justice and Empowerment. The text of the question alongwith the reply of the Minsiter are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 01-15/2014-DD.III dated 15 April, 2015 have requested to drop the assurance on the following grounds:—

"That while replying (b) & (c) parts of the question the following was stated:

"The Census is conducted by the Registrar General of India and they follow elaborate mechanism for taking out the data and this exercise is done every 10 years. However, the Ministry on its part has constituted a Committee under the Joint Secretary of the Department of Disability Affairs for working out a mechanism for identification and certification of persons with disabilities in the entire country". From the above it can be clearly seen that, it does not indicate any incomplete action or give an impression about any ongoing action. As such this cannot be treated as promise as action on the part of Government is complete. Ministry of Parliamentary Affairs may review the above case and arrange to delete the above from list of assurances against this Department".

4. In view of the above, the Ministry, with the approval of Minister of State for Social Justice and Empowerment, have requested to drop the above assurance.

The Committee may consider.

Dated 10.02.2016

NEW DELHI;

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 1788
ANSWERED ON 22.07.2014

Census of Persons with Disabilities

1788. SHRI B. SRIRAMULU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of persons with disabilities in rural areas of the country as per census 2011;

(b) whether there is a lack of awareness in rural areas regarding the definition of disability; and

(c) if so, the details thereof and the steps being taken by the Government to get accurate figures of persons with disabilities in the rural parts of the country?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) As per Census 2011, there are 1.86 crore persons with disabilities in rural areas of the country.

(b) & (c) The Census is conducted by the Registrar General of India and they follow elaborate mechanism for taking out the data and this exercise is done every 10 years. However the Ministry on its part has constituted a Committee under the Joint Secretary of the Department of Disability Affairs for working out a mechanism for identification and certification of persons with disabilities in the entire country.

APPENDIX XIX

MEMORANDUM NO. 74

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2348 dated 08.12.2014, regarding "Aviation Security Force".

On 08 December, 2014 Shri Dushyant Chautala, M.P. addressed an Unstarred Question No. 2348 to the Minister of Civil Aviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented/

3. The Ministry of Civil Aviation vide O.M. No. H-11016/173./2014-AS dated 22 April, 2015, have requested to drop the assurance on the following grounds:—

"That this Ministry has been taking consistent efforts to fill up the vacant post of Commissioner of Security (Civil Aviation) {Cos(CA)} in Bureau of Civil Aviation Security (BCAS), an attached office of this Ministry. The proposal submitted by this Ministry to fill up the post of CoS (CA), BCAS is still under consideration in the Department of Personnel and Training (DoPT).

- (ii) This Ministry has been vigorously pursuing this matter with DoPT. A request has also been sent to DoPT at the level of Secretary . Ministry of Civil Aviation to expedite decision in this regard so that the vacant post of CoS(CA) , BCAS is filled up at the earliest.
- (iii) It may be appreciated that though efforts are on to expedite filling up of this vacant post, it is not practically possible to fix a definitive time limit for completion of this process as it involves decisions of the other nodal Departments too. Further, in the reply given to Part (c) of the Lok Sabha Unstarred Question No. 2348 on 08.12.2014, this Ministry had only informed the Lok Sabha of the facts relevant to fill up of the post of CoS(CA) in BCAS and there was as such no assurance/promise made by this Ministry regarding the time limit by which the said post will be filled up. In fact, the details mentioned in the said reply of this Ministry had fully answered Part (C) of the Question.
- (iv) In view of the facts explained above, Committee on Government Assurances (Lok Sabha) is requested not to treat the portion of the reply given with regard to Part (c) of Lok Sabha Unstarred Question No. 2348 dated 08.12.2014 as assurance, but may consider dropping of this item from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 2348
ANSWERED ON 8.12.2014

Aviation Security Force

2348. SHRI DUSHYANT CHAUTALA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to create an exclusive Aviation Security Force for security of airports in the country;

(b) if so, the details thereof and the response of the Central Industrial Security Force thereto along with the time by which a final decision is likely to be taken by the Government in this regard; and

(c) whether the Bureau of Civil Aviation Security is presently headless and if so, the details thereof along with the steps taken to fill up the post?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) & (b) There is a proposal in the Ministry of Civil Aviation relating to creation of a dedicated Aviation Security Force. This proposal is presently in the initial stage of consideration, and no specific time frame has been fixed for its finalisation. The draft proposal was circulated to Ministry of Home Affairs, the nodal Ministry for Central Industrial Security Force (CISF), during the course of inter-ministerial consultation.

(c) Bureau of Civil Aviation Security (BCAS) is headed by a Commissioner of Security (Civil Aviation). The post of Commissioner of Security, BCAS is presently vacant. The Ministry has approached the Department of Personnel and Training to fill up this post through Central Staffing Scheme.

APPENDIX XX

MEMORANDUM NO. 75

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 113 dated 24.11.2014, regarding "Reforms in Archaic Laws".

On 24 November, 2014 Shri Adhalrao Patil and various M.Ps. addressed an Unstarred Question No. 113 to the Minister of Law and Justice. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Law and Justice (Legislative Department) *vide* O.M. No. F. No. 15/(7)/14-L-I dated 21 January, 2015 have requested to drop the assurance on the following grounds:—

"That the Lok Sabha Secretariat has added this assurance at their own instance. As the comments from the Ministries/Departments on the draft Repealing and Amending (Second) Bill, 2014 were awaited at the time, the Hon'ble Minister of Law and Justice has suitably replied to the aforesaid Question in Lok Sabha on 24/11/14. The 248th, 249th, 250th, and 251st reports of the Law Commission were examined and letters have been issued to Ministries/Departments and State Governments for their comments. After receipt of replies, the matter will be examined and necessary action will be initiated accordingly. As there is no time limit for completion of the process, it is difficult to provide an exact date for completion of the whole exercise. Moreover, review of all laws, including those enacted during the British era, with a view to bring them in harmony with the current economic, social and political situation in the country, is a continuous process and as such no specific date cannot be given for completion of such exercise. In view of the above, Lok Sabha Secretariat is requested to drop the aforesaid assurance from the list of assurance and not be treat it as an assurance."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA UNSTARRED QUESTION NO. 113
ANSWERED ON 24.11.2014

Reforms in Archaic Laws

113. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ASHWINI KUMAR:
SHRI ASHOK SHANKAR RAO CHAVAN:
SHRI SUDHEER GUPTA:
SHRI HARISHCHANDRA CHAVAN:
SHRI GAJANAN KIRTIKAR:
SHRI BHOLA SINGH:
KUMARI SHOBHA KARANDLAJE:
MOHAMMED FAIZAL:
SHRI R. DHRUVA NARAYANA:
SHRI SHRIRANG APPA BARNE:
SHRI K.N. RAMACHANDRAN:
SHRI DUSHYANT CHAUTALA:
SHRI DHARMENDRA YADAV:
SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is in process of review/repeal of number of archaic laws including some State laws;
- (b) if so, the details thereof;
- (c) whether the Government has also sought comments from State Governments in repealing the State laws;
- (d) if so, the response of the State Governments thereto; and
- (e) the time by which a final decision is to be taken in this regard?

ANSWER

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):
(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of the Lok Sabha Unstarred Question No. 113 for answer on 24/11/2014 regarding 'Reforms in Archaic Laws'.

Yes, Madam. Review and repeal of out-dated/obsolete laws, including those enacted during British era, is a continuous process. The Repealing and the Amending Bill, 2014 was introduced in Lok Sabha on 11th August, 2014 for repeal of 36 Acts, out of which, four Acts were suggested by the other Ministries/Departments. The said Bill has been referred to Department-related Parliamentary Standing Committee.

2. The Legislative Department has prepared draft Repealing and Amending (Second) Bill, 2014 for repeal of 287 amendments Acts from the year 1999 to 2013 and forwarded the same to all Ministries/Departments for their comments/views. The comments are still awaited.

3. The Law Commission has recently submitted its 248th, 249th, 250th and the 251st Reports on "Obsolete Laws: Warranting Immediate Repeal", in which it recommended for repeal of 72, 113, 74 and 30 obsolete Acts respectively, including some State laws. The said Reports are available on the website of the Law Commission at <http://lawcommissionofindia.nic.in/>. The Legislative Department has examined the said Reports and letters have been issued to Ministries/Departments and the State Governments seeking their comments and also asking them to take necessary action. The replies are still awaited. The final decision will be taken only after receiving the comments from the State Governments in this regard.

4. In the meanwhile, the Legislative Department has identified and prepared a list of the 892 Appropriation Acts [including the Appropriation (Railways)] enacted by Parliament from the year 1950 till 2012 and have been sent to the Department of Expenditure and Ministry of Railways for their comments. The Ministry of Railways has agreed with the views of the Legislative Department subject to the comments/views of the Ministry of Finance, comments of which are still awaited.

APPENDIX XXI

MEMORANDUM NO. 81

Subject: Request for dropping of assurances given in reply to Unstarred Question No. 61 dated 05.12.2013, regarding "National Company Law Tribunal" & Unstarred Question No. 4444 dated 08.08.2014, regarding "National Company Law Tribunal".

On 05 December, 2013 Shri Harishchandra Chavan, M.P. addressed an Unstarred Question No. 61 & on 08 August, 2014 Shri Jagdambika Pal, MP. addressed an Unstarred Question No. 4444 to the Minister of Corporate Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexures-I & II.

2. The reply to the question was treated as assurances by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Corporate Affairs *vide* O.M. No. F.No. H-11011/04/2013-Ad-IV dated 01.05.2015 & O.M. No. H-11011/02/2014-Ad-IV dated 08.08.2014 had requested to drop the assurances given in reply on the following grounds:—

"That the various sections of Companies Act, 2013, related to establishment of NCLT/NCLAT are yet to be notified, due to legal challenge in the matter in the Supreme Court in W.P.(C) No. 1072/2013. Hon'ble Supreme Court in its order dated 18.02.2015 has referred the writ petition to a Constitutional Bench for final hearing and disposal. Hence, detailed rules are not yet notified. Under the circumstances, the above mentioned Assurance may kindly be dropped taking into consideration the fact that the implementation of the Assurance is pending due to the matter being sub-judice. The Committee on Government Assurances, Lok Sabha is accordingly requested to drop the pending assurances."

4. In view of the above, the Ministry, with the approval of Minister for Finance, Corporate Affairs and Information and Broadcasting, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated 10.02.2016

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 61
ANSWERED ON 05.12.2013

National Company Law Tribunal

61. SHRI HARISHCHANDRA CHAVAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the time by which the National Company Law Tribunal (NCLT) is likely to become operational;
- (b) whether benches of NCLT are proposed to be set up in various States of the country; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) The relevant provisions of the Companies Act, 2013 have not yet been brought in force. Detailed Rules and necessary arrangements are under preparation.

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 4444
ANSWERED ON 08.04 2014

National Company Law Tribunal

4444. SHRI JAGDAMBIKA PAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) have become operational in the country;
- (b) if so, the details thereof and if not, the reasons therefor along with the time by which NCLT and NCLAT are likely to become operational in the country; and
- (c) the details of the procedure for transfer of pending cases before the Company Law Board and District Courts to NCLT?

ANSWER

THE MINISTER OF STATE (SMT. NIRMALA SITHARAMAN) IN THE MINISTRY OF CORPORATE AFFAIRS: (a) to (c) The process of formation of the National Company Law Tribunal (NCLT) and the National Company Law Appellate Tribunal (NCLAT) has been kept in abeyance on account of a legal challenge in the Supreme Court to certain provisions of the Companies Act, 2013 relating to the constitution and composition of these bodies. The detailed procedure for transfer of pending cases will be finalized by the NCLT after it is established.

APPENDIX XXII
MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2015-16)
(SIXTEENTH LOK SABHA)
SEVENTH SITTING
(15.02.2016)

The Committee sat from 1100 hrs. to 1310 hrs. in Committee Room "139", Parliament House Annexure, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Naran Bhai Kachhadia
5. Shri Bahadur Singh Koli
6. Shri Prahlad Singh Patel
7. Shri C.R. Patil
8. Shri Taslimuddin

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri S.C. Chaudhary — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri S.L. Singh — *Deputy Secretary*

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

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2. Thereafter, the Committee took up 40 Memoranda (Memo. Nos. 42 to 81) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee

COMMITTEE ON GOVERNMENT ASSURANCES (2015-16)

Statement showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 15.02.2016.

Sl. No.	Memo No.	Question No.	Ministry/ Department	Subject	Remarks
1	2	3	4	5	6
1.	42	SQ No. 81 (Supp. by Dr. Subhash Ramrao Bhamare, M.P.) dated 28.11.2014	Commerce & Industry (Department of Industrial Policy & Promotion)	Industrial Growth	The Committee observe that merely providing information to the Member that the work in Dhule District can be taken only in the subsequent phases in Delhi-Mumbai Industrial Corridor after land acquisition is completed by the State Government cannot be construed as fulfillment of the Assurance. The Ministry need to do some concrete actions to finalise a clear timeline for starting the work. Moreover, the Ministry cannot question the wisdom of the Committee to treat which statement as Assurance or otherwise. While not accepting the contention of the Ministry that they had nothing more to do in respect of this Assurance, the Committee desire that the matter should be pursued with the State Government and the Assurance implemented at the earliest.
2.	44	USQ No. 1258 dated 13.07.2009	Labour & Employment	Regularisation of Casual Workers &	The Committee note that the Assurances given in the matter simply involve collection of information

USQ No. 1657
dated 30.11.2009

Contract Regulari-
sation of Casual/
Contract workers

regarding the number of non-musterroll and casual workers appointed in the Central Government and Public Sector Undertaking, the minimum wages paid to them and policy for regularisation of their workers, if any. In their 5th Report (16th Lok Sabha), the Committee had specifically directed the Ministry to expedite the implementation of the Assurances without further delay. However, the Ministry have washed their hands of by stating that the matter of regularisation of casual and contract workers does not come within their purview but within the purview of the Department of Personnel and Training. The Ministry have even requested for dropping the Assurances citing the reason that the legal and Government position with regard to the matter was explained comprehensively by the Joint Secretary concerned of the Department of Personnel and Training in the meeting held on 08.10.2014. The Committee do not accept this contention since the Assurances were given by the Ministry of Labour and Employment and there ought to be a proper policy/mechanism regarding employment and regularisation of casual and contract workers as well as proper maintenance of records thereof. That this has not been done even after or lapse of more than 5 years from the date of giving the Assurances is deeply regrettable. The contention of the Ministry is also far from convincing since once an Assurance has been given, it is incumbent upon the

1	2	3	4	5	6
					Ministry to fulfill it with proper planning and coordination with all the Ministries/Departments/Agencies concerned. The Committee desire that the Ministry of Labour and Employment should pursue the matter vigorously with other Ministries/Departments concerned and fulfill the Assurance at the earliest.
3.	46	USQ No. 3930 dated 26.08.2011	Power	Power Projects	The Committee note that out of the 11 DPRs, 7 DPRs have been concurred, 01 DPR has been returned to the developer and 3 DPRs were under examination in the Central Electricity Authority (CEA). The contention of the Ministry that no time frame can be given by the CEA and that the process of examination of DPRs and allied formalities is taking so much time is untenable and smacks of a casual approach towards fulfilling the Assurance. Hence, this contention cannot be a valid ground for dropping the Assurance. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfillment of Assurance. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.
4.	48	USQ No. 2373 dated 25.07.2014	Defence (Department of Defence)	Shortage of Fighter Aircraft	The Ministry have contended that no Assurance was given in the issue as the reply given to the Question, according to them, was only a factual position about

the particulars of the cases being progressed with the purpose of augmenting the operational strength of the Indian Air Force and the contents and nature of the reply given to the Question does not warrant further reporting to the House about the completion of the process of induction of aforesaid aircraft. The Committee reject outright this contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. The shortage of Fighter Aircrafts in the country is a burning strategic issue which has posed grave national security threats. The Committee understand that such matters take much time by the Ministry need to take urgent action with alacrity with a specific timeline to tide over the crisis. Moreover, an Assurance cannot be dropped merely on the ground that its fulfillment would not be possible within the stipulated period of three months. The Committee feel that the matter should be pursued vigorously till its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

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*5.	49	USQ No. 2685 dated 28.07.2014	Law & Justice (Department of Justice)	Regional Languages in Court's Proceedings	The Committee note that the Ministry have requested the Chief Justice of India to review the Supreme Court's decision not allowing the use of regional languages in
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1	2	3	4	5	6
					<p>court proceedings. However, the Proceedings matter is yet to be placed before the Full Court. The matter being an important issue pertaining to judicial reforms for making judiciary more accessible to the common man, the Ministry need to pursue the matter with the apex Court in the right earnest so as to achieve the desired positive results and fulfill the Assurance. The Committee would like the Ministry to apprise them of the progress made in the matter from time to time.</p>
6.	51	USQ No. 3329 dated 16.03.2011	Space	Commercial Space Launch Agreement	<p>The Committee note that the Assurance relates to Commercial Space Launch Agreement (CSLA) between India and the USA and discussion on the subject is on hold without the possibility of any more discussion on it in near future. The Ministry must apprise the Committee of the latest development in the matter, till that time the Assurance will be treated as unfulfilled.</p>
7.*	52	USQ No. 1318 dated 08.08.2011	Shipping	Capacity Enhancement of Ports	<p>The Committee note that the lease deed for land and water area was executed on 12.04.2013 for setting up an International Ship Repair facility with Ship Lift System at Cochin Port Trust and in so far as Ports Regulatory Authority Bill is concerned the Government has decided to drop the proposal. The signing of lease deed does not complete the expansion of Cochin Shipyard Limited and hence, it cannot be a valid ground for dropping the</p>

8.	53	USQ No. 1638 dated 21.07.2014	Civil Aviation	International Airports	Assurance. The Ministry should pursue the matter till the proposed International Ship Repair facility is actually set up. Moreover, the factual position with regard to Cochin Shipyard Limited must be shared with Parliament as Implementation Statement. The Committee urge the Ministry to fulfill the Assurance and furnish the Implementation Report thereof at the earliest.
					The Committee observe that the reply of the Ministry that the recommendation for the Ministry of Defence is prerequisite before a Green Field Airport Project is considered for 'site clearance' and in the absence of the same, the proposal of Government of Uttar Pradesh for setting up of Green Field Airport at Hirangaon, Firozabad in Uttar Pradesh cannot be considered for grant of 'site clearance' is untenable in view of the imperative need for an international airport in the area and the distance between the two places is about 41 km. The Committee desire that the Ministry must vigorously pursue the matter for its logical conclusion and to fulfill the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.
9.	55	USQ No. 3221 dated 01.08.2014	Defence (Department of Defence)	Procurement of Helicopters	The Ministry have contended that no Assurance was given in the matter. The Committee reject outright this contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry

11.	63	USQ No. 1602 dated 21.07.2014	Civil Aviation	Regulatory Authority for Civil Aviation Sector	<p>contention as a valid ground for dropping the Assurance. The enactment of the Bill is of utmost importance and a matter of national significance to ensure good governance and transparency in the functioning of National Sports Federations and once an Assurance is given, it is incumbent upon the Ministry to fulfill it. The Committee desire that the Ministry must pursue the matter to bring it to logical conclusion as soon as possible and fulfill the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.</p> <p>The Committee note that a revised Civil Aviation Authority of India Bill, 2014 was at inter-Ministerial consultation stage. However, the Committee are dismayed to note that apparently the Ministry do not know how to proceed with such bills resulting in delay in enactment of the Bill. the Committee also find the submission of the Ministry that since the establishment of Civil Authority will take some more time, the Assurance may be dropped as untenable for the simple reason that an Assurance cannot be dropped merely because its implementation would take more time. The Committee feel that a Regulatory Authority for Civil Aviation Sector in the country is badly needed in the present circumstances marked by high growth rate and rapid multi proliferation of activities in the sector.</p>
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12.	64	USQ No. 939 dated 16.07.2014	Micro, Small and Medium Enterprises	Rapid Incubation Programme	<p>The Committee urge the Ministry to pursue the matter vigorously and fulfill the Assurance without further delay.</p> <p>The Committee observe that the contention of the Ministry that the reply given by the Minister of Micro, Small and Medium Enterprises to the Questions was a factual answer and it may not be construed as an Assurance is untenable. While it is the prerogative of the Committee to treat a particular reply as an Assurance, the Ministry cannot question the wisdom of the Committee as to what constituted an Assurance. The Ministry are required to follow up the Assurance by taking concrete action to ensure setting up of the Incubation Centres in Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya instead of resorting to lackadaisical approach in the matter which tantamounts to mockery of the system. The Committee urge the Ministry to make concerted and coordinated efforts to fulfill the Assurance at the earliest. The Committee would like to be apprised of initiatives taken and progress made in this regard.</p>
13.	65	SQ No. 224 dated 23.07.2014	Environment, Forests and Climate Change	Impact of Hydro Power Project on Environment	<p>The Committee note that the matter is sub-judice and the Ministry are required to furnish a final report and recommendations of the consortium of IITs to the</p>

14. 66 Special Mention
dated 19.02.2014 Home Affairs

Alleged Incident of
Assault by CRPF
and Delhi Police on
Some Members of
Parliament

Supreme Court. Citing that the outcome and finality is not in their hands, the Ministry have requested the Committee to drop the case. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that matter is sub-judice and its outcome and finality is unknown. The Committee feel that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Ministry are also required to apprise the Committee and Parliament of the final outcome of the matter along with the directives of the Supreme Court in this regard. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

The Committee note that the Ministry have taken certain steps without success to identify the rogue police personnel who beat two Hon'ble MPs S/Shri M.B. Rajesh and Achutan and hurled abusive language on them on 14.02.2014 despite fully knowing that they are sitting Members of Parliament. However, instead of making serious efforts to identify and nab the culprits, the Ministry have downplayed/neglected the incident narrated by the Hon'ble Members and have also given an impression that the Hon'ble Members were lying and misleading the House. This is a serious issue involving breach of Parliamentary Privilege and for

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that matter the Committee cannot take it lightly. The Committee feel that such a serious complaint against the police personnel cannot be simply dismissed merely because the Hon'ble Members failed to identify the culprits which may be due to various other reasons-deliberate cover up by police/security force themselves or otherwise. The falling standards of Policing and widespread prevalence of rogue police personnel in the country lends credence to the Committee's belief. Against this backdrop, the Committee are not inclined to accept the Ministry's contention that it is not possible to implicate or hold responsible any officer/official of the security forces and hence the Assurance cannot be fulfilled. The issue being a sensitive matter which puts Parliamentary privilege at stake, the Committee instead of dropping the Assurance, would urge the Ministry to make more concerted efforts to identify, nab and punish the rogue police personnel and if required, handover the case to the CBI for a proper investigation in to the matter. The Committee would like to be apprised of the initiatives taken and the progress made in the matter. Further, the reply furnished by the Ministry has also been forwarded to the Hon'ble Members of Parliament concerned for their comments.

15.	67	USQ No. 254 dated 09.07.2014	Urban Development	Monorail Projects	The Ministry have contended that no Assurance was given in the matter as the expression "it is at a very preliminary stage" in the reply does not, according to them, presently warrant an Assurance. The Committee outright of reject this contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes as Assurance. Moreover, an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time. Even if the setting up of National Transport Authority is a concept at present, the Ministry need to take concrete steps to materialize the same to meet the ever growing and emerging challenges in the urban transport sector within a fixed timeframe. That this approach has not been adopted by the Ministry is deplorable. The Committee urge the Ministry to shed their lackadaisical attitude and fulfill the Assurance at the earliest. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
16.	70	USQ No. 3768 dated 05.08.2014	Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)	PPP model for Creation of Storage Space	In regard to the subject under reference i.e., 'PPP model for Creation of Storage Space', the Ministry have contended that no Assurance was given in the matter as the reply to the question, according to them, was a statement of the status or the factual position regarding construction of godowns under the Private

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Entrepreneurs Guarantee Scheme and there was no promise for action to be taken in future. The Ministry have also requested for Dropping the Assurance citing the reason that the time taken for completion of godowns is normally 2-3 years and the godowns capacities under construction stated in the reply would take varying periods of time for completion. The Committee outright of reject this contention of the Ministry as it in their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the decision of the committee as to what constitutes as Assurance. Moreover, an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time. With the ever increasing incidences of food grains and other agricultural produce being damaged due to lack of covered storage space in the country, the Ministry ought to have taken concrete steps to achieve the targets set for construction of godowns including those which are under construction as soon as possible, instead of giving lame excuse. While deploring this lackadaisical attitude, the committee desire that the Ministry must pursue the matter with concerted efforts to fulfill the Assurance at the earliest.

17.	72	USQ No. 1788 Dated 22.07.2014	Social Justice & Empowerment	Census of Persons with Disabilities	The Ministry in regard to the subject of the question <i>i.e.</i> , Census of Persons with Disabilities, have contended that no Assurance was given in the matter as the reply to the question does not, indicate any incomplete action or give an impression about any ongoing action. The Committee reject this contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. Moreover, the reply of the Ministry clearly indicates that they are working out a mechanism for identification and certification of persons with disabilities in the entire country. The Committee feel that this step is crucial for ensuring social justice and empowerment of the persons with disabilities and the task should be accomplished without further delay. While criticizing the insensitive approach of the Ministry and the attempt to shirk responsibility in this regard, the Committee desire that concerted efforts should be made to expedite formulation of a mechanism for identification and certification of persons with disabilities in order to fulfil the Assurance. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
18.	74	USQ No. 2348 Dated 08.12.2014	Civil Aviation	Aviation Security Force	The Committee note that the Ministry have been taking efforts to fill up the vacant post of Commissioner of

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Security (Civil Aviation) in the Bureau of Civil Aviation security and have also been pursuing the matter with the Department of Personnel and Training for expediting the filling up of the vacant post. The Committee, however, do not accept the contention of the Ministry that there was no Assurance/promise made by the Ministry regarding the timelimit by which the said post will be filled up for the simple reason that an Assurance given by the Ministries/Department is required to be implemented within a period of 3 months and it is the prerogative of the Committee to treat a particular reply as an Assurance. The Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. Moreover, once an Assurance is given, it is incumbent upon the Ministry to fulfill it with proper planning and coordination with all the Ministries/ Departments/Agencies involved within a definite timeframe. But the Ministry miserably failed in this regard which is highly deplorable. Far from being convinced to drop the Assurance, the Committee urge the Ministry to take appropriate steps in right earnest with better coordination so that there is no further delay in filling up such a sensitive post as Commissioner of Security (Civil Aviation) and fulfilling the Assurance.

19.	75	USQ No. 113 Dated 24.11.2014	Law & Justice (Legislative Department)	Reforms in Archaic Laws	<p>The Committee take strong exception to the unwarranted submission of the Ministry that the Lok Sabha Secretariat have added this Assurance at their own instance when the reply of the Ministry to the Question clearly indicates that the Ministry are awaiting comments from various Ministries/ Departments and State Governments on the Ministry's initiatives for repealing archaic laws including some State laws so that a final decision can be taken in this regard. While it is the prerogative of the Committee to treat a particular reply as an Assurance, the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. The Committee feel that even if the review of all laws including those enacted during the British era with a view to bring them in harmony with the current economic, social and political situations in the country is a continuous process, this exercise can be completed within a specific timeframe had the Ministry were sincere enough in their efforts and proactive and vigilant in their approach. It is, thus, erroneous to say that there is no timelimit for completion of the process and such a flimsy ground cannot be a valid reason for dropping the Assurance. Meaningless archaic laws obstruct smooth functioning of the different organs of the Government and cause harassment to the citizens and hence have no place to today's administrative set up where every move of the</p>
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excuses for the Ministry's lackadaisical attitude, knee-jerk reaction and penchant for allowing things to go on their own course. The Ministry are required to pursue the court case in right earnest for its logical conclusion and notify the detailed rules as soon as possible in due course and fulfill the Assurance. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

APPENDIX-XXIII

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2015-2016)

(SIXTEENTH LOK SABHA)

ELEVENTH SITTING

(05.05.2016)

The Committee sat from 1500 hours to 1630 hours in Committee Room "D", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal "Nishank"—*Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Bahadur Singh Koli
4. Shri Prahlad Singh Patel
5. Shri C.R. Patil

SECRETARIAT

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|--------------------------|---|----------------------------|
| 1. Shri R. S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri S.C. Chaudhary | — | <i>Director</i> |
| 3. Shri T. S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri S. L. Singh | — | <i>Deputy Secretary</i> |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five draft Reports:

- (i) Thirty-First Report regarding "Review of pending Assurances pertaining to the Ministry of Road Transport and Highways".
- (ii) Thirty-Second Report regarding "Review of pending Assurances pertaining to the Department of Space".
- (iii) Thirty-Third Report regarding "Review of pending Assurances pertaining to the Ministry of Drinking Water and Sanitation".

- (iv) Thirty-Fourth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (v) Thirty-Fifth Report regarding "Request for Dropping of Assurances (Not acceded to)".

The Committee, then, adjourned.